

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.4605/2014

Order Reserved on: 13.01.2016
Order pronounced on 22.01.2016

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)

Girraj Prasad Verma
Age 25 years, (Post Code No.14/13 – TGT Sanskrit)
S/o Sh. Tej Ram
VPO, Kotakasim
Tehsil Kotakasim
Khariyan Mohalla, Old Water Tank
Alwer, Rajasthan. Applicant

(By Advocate: Sh. S.K.Jain)

Versus

1. Delhi Subordinate Service Selection Board
Through its Secretary
FC-18, Institutional Area
Karkardooma
Delhi – 110 092.
2. Govt. of NCT Delhi
Directorate of Education
Old Pattachor Building, Lucknow Road,
Timar Pur, Delhi-110 054. Respondents

(By Advocate: Shri K.M.Singh)

O R D E R

By V. Ajay Kumar, Member (J):

Heard both sides.

2. The applicant, whose candidature was rejected by the Respondent-DSSSB, Govt. of NCT of Delhi, for selection to TGT (Sanskrit) Male, advertised vide Advertisement No.01/2013, filed the present OA questioning the said rejection.

3. Relevant particulars of the applicant are as under:

Advertisement No.	Post Code No.	Name of the post	Reasons for rejection
01/13	14/13	TGT (Sanskrit) - Male	Not having the requisite qualifications as on closing date.

4. It is submitted on behalf of the applicant that he is possessing all the essential qualifications, as required under the Advertisement No.01/2013. It is also submitted that the B.Ed. degree possessed by the applicant is equivalent to SAV Certificate. But there is no column regarding B.Ed. degree qualification. Further, the CTET Certificate would be given to those candidates, who are possessing Degree and B.Ed. Further, he has stated that he had bubbled the relevant Columns correctly, even though the respondents have rejected his candidature without verifying the same.

5. This Tribunal, while issuing notices in the OA, directed the respondents to permit the applicant to participate in the selection process, provisionally, however, directed not to declare his results without leave of this Court. Consequently, the applicant was allowed to participate in the process of selection.

6. Heard the learned counsel for both sides and carefully perused the pleadings on record.

7. It is well settled that applications or candidatures or selections normally shall not be rejected by the authorities, basing on the minor mistakes committed by the youngsters in filing up the application forms or in the examinations, if otherwise, they establish their identity and that they are qualified and eligible for consideration of their cases by furnishing the documents in proof of the same.

8. This Tribunal, vide its order dated 18.12.2015, disposed of a batch of OAs bearing OA No.4445/2014 (**Neha Nagar v. Delhi Subordinate Services Selection Board & Others**), and OA No.4583/2014 (**Santosh v. Delhi Subordinate Services Selection Board & Anr.**) decided on 30.10.2015 [pertaining to same notification], after considering a catena of cases whereunder the Courts held that the indiscretions committed by the youngsters while filling the OMR Sheets, etc. shall be condoned and that their candidatures should be considered on

merits along with others. The applicant in this OA is on better footing than the applicants in the said OAs, since the OMR sheet produced by the respondents indicates that the applicant bubbled all the required columns correctly showing that he posses all the essential qualifications.

9. In view of the above legal position and in view of the fact that the applicant was already permitted to take the examination provisionally by virtue of the interim orders dated 23.12.2014 and his results are yet to be declared by the respondents, we are of the considered view that the ends of justice would be met if the respondents are directed to declare the results of the applicant and to consider his case along with others as per his merit, after verifying his qualifications or otherwise satisfying themselves with his suitability, in accordance with law, within four weeks from the date of receipt of a copy of this order. The OA is disposed of, accordingly. No costs.

Issue by DASTI.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

/nsnrvak/